

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 90
TO BE ANSWERED ON 03.02.2020**

LABOURERS ENGAGED IN CONSTRUCTION WORK

90. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of labourers engaged in construction work in the country, State-wise/region-wise;**
- (b) whether any data is available regarding the number of accidents occurred at construction sites during the last three years and the reasons therefor, State-wise;**
- (c) whether any financial assistance is provided to injured or family members of the deceased by Government, if so, the details thereof; and**
- (d) whether any action plan has been formulated by Government to prevent accidents at construction sites, if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The State-wise details of number of building workers, engaged in building or other construction work, registered with the State Building and Other Construction Workers' Welfare Boards under Section 12 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 is given in Annexure-'I'.

(b): The state-wise data in this regard in respect of the establishments in the Central Sphere is at Annexure- II. Major causes of accidents at construction sites have been found to be road accidents, falling from height and electrocution.

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(c): It is mandatory for the State Building and Other Construction Workers' Welfare Board of the respective States to provide for financial assistance to a beneficiary in case of accident in terms of Section 22(1) of the BOCW (RECS) Act, 1996.

(d): The Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 and the rules framed thereunder, especially rules 34 to 222, lay down exhaustive safety provisions and use of safety gears for prevention of accidents and protection of Building and Other Construction Workers. Under rule 210 of the Building and Other Construction Workers' (RE & CS) Central Rules 1998, it is mandatory for the establishments to send report of any accident on the construction site to the Regional Labour Commissioner (Central), the Board with which the BOC worker involved in the accident was registered, the Director General, the next of kin/relative of the worker, the officer in-charge of the nearest police station and the District Magistrate. In case of occurrence of any accident at the construction site, a detailed enquiry under rule 211 of the BOCW (RE&CS) Central Rules is conducted and the enquiry report is submitted by the enquiry officer before the Director General (Inspection). If it is found by the enquiry officer during the enquiry that there was negligence /lack of safety measures as prescribed under the BOCW (RE&CS) Act, 1996 prosecution is proposed against the defaulter employer.

Offices of the Chief Labour Commissioner (Central) are regularly conducting inspections under Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act, 1996 in the establishments falling under the Central Sphere for ensuring compliance of the Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act 1996. The details of total number of inspection conducted under Building and Other Construction Workers (Regulation of Employment & Conditions of Services) Act, 1996 for the year 2018 is enclosed as Annexure III. Inspections in the State sphere are conducted by the State enforcement agencies, the data in respect of which is not centrally maintained.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION NO. 90. FOR 03.02.2020 BYSHRI RAJESHBHAI CHUDASAMA REGARDING LABOURERS ENGAGED IN CONSTRUCTION WORK.

State-wise details of number of building workers registered with the States Building and Other Construction Workers Welfare Boards up to 30.11.2019 (provisional)

Sl. No.	Name of the States/UTs	No. of building workers registered with the Board
1	Andhra Pradesh	19,67,484
2	Arunachal Pradesh	30,841
3	Assam	2,48,871
4	Bihar	16,28,428
5	Chhattisgarh	20,13,371
6	Goa	5,117
7	Gujarat	6,83,000
8	Haryana	8,56,980
9	Himachal Pradesh	1,95,645
10	J&K	4,09,162
11	Jharkhand	9,38,700
12	Karnataka	21,78,200
13	Kerala	20,00,304
14	Madhya Pradesh	30,97,889
15	Maharashtra	20,67,758
16	Manipur	1,39,192
17	Meghalaya	28,836
18	Mizoram	52,947
19	Nagaland	21,960
20	Odisha	29,00,349
21	Punjab	8,84,568
22	Rajasthan	25,01,939
23	Sikkim	38,361
24	Tamil Nadu	30,92,565
25	Telangana	14,29,694
26	Tripura	99,762
27	Uttar Pradesh	56,70,042
28	Uttarakhand	2,92,362
29	West Bengal	31,01,362
30	Delhi	5,48,769
31	A & N Island	15,126
32	Chandigarh	23,204
33	Dadra & Nagar Haveli	2,176
34	Daman and Diu	5,149
35	Lakshadweep	176
36	Puducherry	47,080
	Total	3,92,17,369

Annexure-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UN-STARRED QUESTION NO. 90. FOR 03.02.2020 BYSHRI RAJESHBHAI CHUDASAMA REGARDING LABOURERS ENGAGED IN CONSTRUCTION WORK.

Number of accidents reported at construction sites in the Central Sphere during last three years

S.No	State	2017	2018	2019
1.	Assam	--	--	01
2.	Bihar	01	--	--
3.	Chhattisgarh	--	03	02
4.	Delhi	--	01	--
5.	Gujarat	--	04	04
6.	Kerala	--	--	01
7.	Maharashtra	04	01	01
8.	Madhya Pradesh	01	02	--
9.	Odisha	01	--	01
10.	Rajasthan	--	--	01
11.	Tamilnadu	--	--	01
12.	Uttar Pradesh	01	--	05
13.	West Bengal	02	02	02
TOTAL		10	13	19

Annexure-III

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UN-STARRED QUESTION NO. 90. FOR 03.02.2020 BYSHRI RAJESHBHAI CHUDASAMA REGARDING LABOURERS ENGAGED IN CONSTRUCTION WORK.

Year	No. of Inspections Conducted	No. of irregularities pointed out	No. of prosecution filed for the violation of safety provisions	Total no. of prosecution including violation of safety provisions of the BOCW(RE&CS) Act, 1996
2017	1586	19612	191	311
2018	1413	16139	158	352
2019	1329	15847	145	411
